

**GOVERNMENT OF INDIA  
TOURISM  
LOK SABHA**

UNSTARRED QUESTION NO:7004  
ANSWERED ON:07.05.2010  
BUSINESS ACTIVITIES BY FOREIGNERS  
Mahato Shri Narahari

**Will the Minister of TOURISM be pleased to state:**

- (a) whether a number of foreign tourists are engaged in business at tourist places in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to issue instructions to the State Governments to appoint a Tourism Officer to oversee such activities; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TOURISM(SHRI SULTAN AHMED)

(a) to (d): A Tourist Visa, according to Ministry of Home Affairs instructions of April, 2010, can only be granted to a foreigner who does not have a residence or occupation in India and whose sole objective of visiting India is recreation, sight seeing, casual visit to meet friends and relatives etc. No other activity is permissible on a Tourist Visa. The Tourist Visa is non-extendable and non-convertible. Ministry of Tourism does not have any data of foreign tourists engaged in business while in India.